

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.290/00108/2014

Jodhpur, this the 05th day of February, 2016

CORAM

Hon'ble Dr. K.B. Suresh, Judicial Member

Jugal Kishore Panwar S/o Gopilal Panwar, aged about 70 years, R/o 36, Jaishree Colony, Paida, Dhool Kot Road, Udaipur, last employed on the post of the Passenger Guard Grade A at Udaipur, North West Railway.

.....Applicant

Mr. J.K. Mishra, counsel for applicant.

Versus

1. Union of India through the General Manager, North West Railway, Jaipur Zone, Jaipur.
2. Divisional Railway Manager, North West Railway, Ajmer Division, Ajmer.
3. Sr. Divisional Operating Manager, North West Railway, Ajmer Division, Ajmer.

.....respondents

Mr. V.K. Vyas, counsel for the respondents.

ORDER (Oral)

Heard. The applicant seeks interest on the basis of Annexure-A/4 issued by the Department of Personnel vide OM No.F.7(1)-P.U./79, dated 11th July, 1979, wherein paragraph 3, it has been mentioned that wherever on the conclusion of the proceedings employees are fully exonerated, interest on

Therefore in terms of it, the applicant is also entitled to the interest at the rate of GPF for the interregnum period as prayed in the OA. Accordingly, the OA is allowed as stated above with no order as to costs.



**[Dr. K.B. Suresh]
Judicial Member**

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